

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:747  
ANSWERED ON:29.02.2000  
COOPERATIVE HOUSE BUILDING SOCIETIES  
SAHIB SINGH VERMA

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of existing Cooperative House Building Societies, in Delhi alongwith its members in Group-I, II, III and IV types;
- (b) the number of members which have not so far been given the plots/flats in each society;
- (c) the number of plots approved but lying vacant and also encroached upon by unscrupulous persons;
- (d) whether the Government propose to take over such plots and disposed of in the open market;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to check the irregularities in allotment of flats/plots by the office bearers of the societies?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI BANDARU DATTATREYA )

(a): As reported by the Office of the Registrar of Cooperative Societies, Govt. of NCT of Delhi, there are 148 House Building Societies having 32,655 nos. as their members.

(b): The Office of the Registrar of Cooperative Societies forward the list of members of each such society after verification to the DDA for allotment of plots. The DDA has reported that 126 Cooperative House Building Societies have been allotted land in various parts of Delhi for plotted development. About 29,400 plots have been developed by these Societies and most of the plots barring a few, have already been allotted. The Office of the Registrar of Cooperative Societies has reported that 157 cases of members are pending to be forwarded to the DDA for allotment of plot.

As of now, there is a ban of allotment of land to the Cooperative House Building Societies after 1970.

(c): No such survey has been conducted by the DDA. However, as per policy, the possession of residential plots developed by the Society remains with the concerned Society till such time the allotment is made to individual members.

(d)to(f): As explained in part (b) above, the allotment of plot is made to the member of the Society after verification of their membership by the RCS. If, however, there are surplus plots with the Societies after making allotments to their members, the same revert to the DDA which in turn is free to dispose of in the manner as deemed fit. But, no such case is pending with DDA.